

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 135(ND)11  
CA. NO.

**CORAM:**


**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017**

**NAME OF THE COMPANY: M/s. Mr. Navneet Garg V/s. M/s. Radiant Cement Pvt. Ltd & ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	P. NAGESH	} ADV.	FOR RESPONDENTS	
2.	SANSKAR AGARWAL			
3.	Ashish Agarwal	Adv.	for petitioner	

**ORDER**

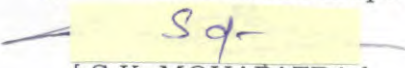
CA 132/2017 has been filed by Respondent praying that they may be permitted to hold a Board Meeting on 28.03.2017 followed by the AGM on 29.03.2017. This is not being objected to by the Petitioner. In view of the same permission is granted.

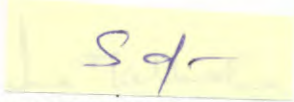
2. Parties are directed to get the valuation report in respect of the shares of the company prior to the Board Meeting. Copies of the financial statements shall be handed over to the Petitioner.

3. Ld. counsel seeks enhancement of time to upload the compliances on the portals of the ROC by 20<sup>th</sup> April 2017.

4. To come up on the date fixed, i.e. 19<sup>th</sup> April 2017. Permission granted.

5. CA stands disposed off.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]